

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/66 – In exercise of the powers conferred under Rule 1-A of the Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya is pleased to appoint the Additional District & Sessions Judge, Shillong as the Additional Deputy Commissioner, East Khasi Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other law for the time being applicable to the District and also to hear all civil and criminal revisions, appeals, etc. from the decision of the Assistants to the Deputy Commissioner within the said District. The Governor is further pleased to direct that such Additional District & Sessions Judge as Additional Deputy Commissioner shall for the purpose of the aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the East Khasi Hills District with effect from the date of taking over charge.

This supercedes the notification No. LJ (A) 77/2000/Pt./264 dt. 02.07.2019.

Sd/-

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/66-A

Copy to :-

Dated, Shillong the 31st August, 2020.

1. The Advocate General, Meghalaya.
2. The Additional Advocate General, Meghalaya.
3. The Registrar General, High Court of Meghalaya, Shillong. This has reference to Memo. No. HCM.II/184/2015-Estt./1895, dt. 05.08.2020.
4. The Accountant General (A&E), Meghalaya, Shillong.
5. The Additional District & Sessions Judge, East Khasi Hills, Shillong.
6. The Public Prosecutor/Government Pleader, East Khasi Hills, Shillong.
7. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
8. The Treasury Officer, Shillong North Treasury, Shillong.
9. The President, Bar Association, Shillong.
10. Law (B) Department.
11. Personal file of the officer.
12. Data Entry Operator, Law Department.
13. Guard file.

By Order etc.,

Sammie

Deputy Secretary to the Government of Meghalaya,
Law Department.

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